

parties by other Regional Business Centres of the Oil and Natural Gas Commission also;

(b) if so, the details of orders placed by each of the Centres along with the details of total quantity, rates of procurement and sources of supply;

(c) whether there has been substantial delay in the supplies;

(d) if so, the details of the schedule fixed for delivery by each centre with actual dates of deliveries;

(e) whether M/s. Ramakrishna Agencies, Calcutta has completed the supply to Eastern Region Business Centre of ONGC; and

(f) if not, the action proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) to (d). The time and labour involved in collection of information from all the Regional Business Centres of ONGC may not be commensurate with the purpose sought to be achieved.

(e) Yes, Sir.

(f) Does not arise.

Allotment of Gas Agency at Una, Himachal Pradesh

95. PROF. NARAIN CHAND PARASHAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government have received any requests for the allotment of a gas agency at Una to the Himachal Pradesh State Civil Supplies Corporation; and

(b) if so, the action taken thereon and

the likely date by which the allotment would be made?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) Yes, Sir.

(b) Since a Letter of Intent has already been issued for the location Una under 1982-84 (Pt. I) Marketing Plan under 'SC' category, the request of Himachal Pradesh State Civil supplies Corporation has not been acceded to.

Fine on Air India for Transportation of Asylum Seekers

96. PROF. NARAIN CHAND PARASHAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any foreign Governments have imposed a fine on Air India for illegal transportation of asylum seekers to that country during the period of Seventh Plan; and

(b) if so, the amount of fine and other details thereof in case of each such Government?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). The Governments of Federal Republic of Germany, USA and UK impose fines for transportation of passengers with improper documents. During the period January, 1987-May, 1989, Air India has paid fines of DM 16,009, US\$ 7000 and Pounds 178000 respectively to the concerned Governments.

Development of Tourist Spots in H.P.

97. PROF. NARAIN CHAND PARASHAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state: